

GOB.II. 146/2020

HIGH COURT OF KARNATAKA,  
BENGALURU,  
DATED: 04.11.2020

HF - 669/20  
10/11

**CIRCULAR**

**Sub:** Disposal of cases filed under Section 20(B) of "The Specific Relief Act, 1963 and (Amendment) Act, 2018".

Adm. S  
12/11/20  
N-13  
09-11

The Government of Karnataka vide Notification No.LAW 84 LCE 2018 dated 25.10.2019 and Corrigendum dated 03.12.2019 has designated the courts mentioned therein as Special Courts to try the suits filed under Section-20(B) of the Specific Relief Act, 1963 and (Amendment) Act, 2018.

The Secretary, Department of Justice, Ministry of Law and Justice, Government of India in the letter dated 21.10.2020 has stated that the foreign investors have been pointing out that having Dedicated Special Courts for Infrastructure Projects is a global good practice and has been immensely beneficial in the enforceability of contracts both from the perspective of time and costs thereby stimulating investors' confidence and the designated Special Courts under the said Act not being exclusive and dedicated in nature, they do not meet up to the global best practices. The High Court upon considering said letter and pendency has decided to dedicate one specific day in a week for trial of the suits filed under said Act, by the designated Special Courts, for early disposal.

Hence, the Prl. City Civil and Sessions Judge, Bengaluru City and all the Prl. District & Sessions Judges in the State are hereby directed that one specific day in a week i.e., Monday shall be dedicated for the trial of suits pending before the existing designated Special Courts under Section 20(B) of "The Specific Relief Act, 1963 and (Amendment) Act, 2018" on priority basis.

BY ORDER OF THE HIGH COURT,



(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL



To:

1. The Pri. City Civil and Sessions Judge, Bengaluru City and all the Pri. District & Sessions Judges in the State for information and with an instruction to circulate this circular amongst all the Judicial Officers in their Unit.
2. The Pri. Secretary to the Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.
3. The Secretary to Hon'ble C.J.
4. All the P.S. to the Hon'ble Judges.
5. The P.A. to Registrar General/Registrar (Administration)/Registrar (Recruitment)/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Infrastructure & Maintenance)/Registrar(Review & Statistics)/Add. R.G. Dharwad & Kalaburagi.
6. The Section Officer, GOB-I, DJBS, DJA-I, DJA-II, DJA-III, R & SB, ILR, Inspection branch and HCB branches of this office.